

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA  
UNSTARRED QUESTION NO. 4129  
TO BE ANSWERED ON 13.08.2015

EMPLOYMENT FOR DISABLED

4129. SHRIMATI KIRRON KHER:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether it is true that while 75% of the differently abled population in India resides in rural areas, less than 1/3rd of them have employment;
- (b) if so, the number of such persons employed under various schemes including the Mahatma Gandhi National Rural Employment Guarantee Scheme, State/UT-wise;
- (c) whether the Government has formulated any scheme for training of differently abled persons for self-employment and entrepreneurial pursuits;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT  
(SHRI SUDARSHAN BHAGAT)

(a) & (b): As per Census of India, 2011, 69.5 percent disabled persons lived in rural areas of the country. The Ministry of Rural Development has taken special efforts to address the specific needs of individuals and family of persons with disabilities. Ministry of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), National Rural Livelihoods Mission and Deen Dayal Upadhyaya Grameen Kaushalya Yojana for wage-employment, self-employment and placement linked skill development, respectively. State/UT-wise total person days generated and number of differently abled beneficiaries under MGNREGA during last three years and current year are given at **Annexure-I**.

(c) & (d): The Details of the schemes for skill training of Persons with Disabilities are provided in **Annexure-II**.

(e) : Does not arise in view of the reply to (c) and (d) above .

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## Annex-I

Annex referred to in part (a) & (b) of the Lok Sabha Unstarred Question No.4129 due for reply on 13.08.2015  
State/UT-wise total persondays generated and number of differently abled beneficiaries under MGNREGA

SI No	States	Total Persondays generated (In lakh)				No. of Disabled beneficiary individuals (In Nos.)			
		2012-13	2013-14	2014-15	2015-16*	2012-13	2013-14	2014-15	2015-16*
1	ANDHRA PRADESH	3273.35	2994.7	1550.79	1113.4	133094	145674	74416	62863
2	ARUNACHAL PRADESH	43.5	36.56	19.05	6.9	64	71	69	26
3	ASSAM	314.04	298.47	210.64	68.25	2245	2385	1452	917
4	BIHAR	941.85	862.35	360.82	65.2	5091	4567	2472	582
5	CHHATTISGARH	1194.34	1298.94	555.84	169.03	25948	24368	15114	6495
6	GUJARAT	281.9	230.3	181.54	33.76	16175	11464	8005	1304
7	HARYANA	128.87	117.88	61.59	13.38	297	357	234	73
8	HIMACHAL PRADESH	262.1	282.5	190.4	40.5	1725	1656	1234	464
9	JAMMU AND KASHMIR	365.56	338.12	118.28	4.16	6469	6655	1820	16
10	JHARKHAND	566.58	436.22	453.3	176.22	6360	4964	5456	3200
11	KARNATAKA	617.81	718.86	434.87	22.23	6485	7801	5271	320
12	KERALA	837.74	866.03	588.19	108.4	1633	1741	1743	944
13	MADHYA PRADESH	1399.47	1229.48	1172.21	117.85	10775	31872	38168	8311
14	MAHARASHTRA	872.39	517.36	614.07	288.54	23350	18232	19297	13224
15	MANIPUR	285.11	113.23	101.17	1.7	666	958	890	109
16	MEGHALAYA	174.31	215.88	167.35	2.2	218	260	236	3
17	MIZORAM	153.56	133.65	43.6	9.26	77	91	108	87
18	NAGALAND	245.31	183.8	90.55	60.34	89	102	110	112
19	ODISHA	546.01	711.82	534.84	135.25	4033	3587	3258	1348
20	PUNJAB	65.5	134.68	64.65	23.59	193	554	408	238
21	RAJASTHAN	2203.38	1838.56	1684.98	758.13	3211	3122	3887	3270
22	SIKKIM	36.31	44.03	24.13	2.25	85	112	97	21
23	TAMIL NADU	4081.44	3677.23	2676.88	895.13	75699	80451	65649	46280
24	TELANGANA			1043.84	547.15			61058	44057
25	TRIPURA	518.51	521.61	511.79	47.82	13510	12897	12726	4683
26	UTTAR PRADESH	1411.85	1753.6	1312.61	461.31	10954	11414	9074	4794
27	UTTARAKHAND	192	165.62	148.44	16.84	447	467	703	109
28	WEST BENGAL	2018.42	2296.34	1697.51	176.58	106274	110579	79384	11768
29	ANDAMAN AND NICOB	6.61	8.03	5.02	0.01	47	58	44	0
30	DADRA & NAGAR HAV	NR	NR	NR	0	0	0	0	0
31	DAMAN & DIU	NR	NR	NR	0	0	0	0	0
32	GOA	0.69	1.15	1.72	0.3	0	1	2	1
33	LAKSHADWEEP	0.49	0.14	0.12	0.01	14	4	10	0
34	PUDUCHERRY	8.67	8.45	3.78	2.53	79	31	61	21
	<b>Total</b>	<b>23047.67</b>	<b>22035.58</b>	<b>16624.52</b>	<b>5368.24</b>	<b>455307</b>	<b>486495</b>	<b>412456</b>	<b>215640</b>

\* till 21/07/2015

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**Annex referred to in part(c) & (d) of Lok Sabha Unstarred Question No .4129 for 13.08.2015.**

The details of schemes/programs being implemented by the Government for skill development & entrepreneurship of the differently abled persons in the country.

1. **SIPDA (Scheme for Implementation of Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995)** : Under this scheme, financial assistance is provided to State Governments and to autonomous organizations/Institutions under Central or State Govts., for various activities relating to implementation of Persons with Disabilities Act, 1995. Under this schemes grant-in-aid is provided for the skill development programmes for persons with disabilities (PwDs) with effect from the year 2013-14.
2. **Deendayal Disabled Rehabilitation Scheme (DDRS)**: Under Deendayal Disabled Rehabilitation Scheme (DDRS) Vocational Training Centre projects run by NGOs are given financial assistance (up to 90% of the project cost) for skill upgradation of PwDs. These are meant for the age group of 15-35 years to provide skills to enable such persons to move towards economic independence.
3. **National Handicapped Finance and Development Corporation (NHFDC)**, a Corporation under the administrative control of Department of Empowerment of Persons with Disabilities, gives skill training grant for Skill Training and Entrepreneurship of PwDs wherein, it provides 100% of the total recurring cost of the training programme to the training institutes/organizations. NHFDC also provides stipend @ Rs.2000/- per month to the disabled trainees during the training. The training duration ranges from one month to one year. The funds for training programmes of NHFDC are provided through the SIPDA scheme and also met from the internal resources of the Corporation. NHFDC also provides concessional loans for self-employment of PwDs.
4. **Skill training through the National Institutes**: The seven National Institutes (NIs) under the administrative control of Department of Empowerment of Persons with Disabilities also organize Vocational Training Programmes for the PwDs in their respective field of disability for appropriate trades.
5. **Vocational Rehabilitation Centre for Handicapped**: The Ministry of Labour & Employment has set up 21 Vocational Rehabilitation Centres for Handicapped (VRCs) in different parts of the country. The main objective of these centres is to impart non formal vocational training and extend vocational rehabilitation assistance to PwDs as per their residual capacities with a view to assist them to lead an independent and productive life in society.
6. The **National Action Plan** for skill development of Persons with Disabilities (PwDs) has been announced on 21.03.2015. The National Action Plan targets to skill 5 lakh (PwDs) in the first 03 years from 2015-16 to 2017-18.

